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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

ORIGINAL APPLICATION NO. 241 of 1990

DATE: 7/5/90

Finally 6 weeks time
granted for filing Counter, at
the request of Standing Counsel/
Respondents, thereafter post the
case for final hearing according
to its turn in usual course.

BNJ
VC

DSK
JAM
M(J)

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.No.241/90.

Date of Order:19.3.90.

BETWEEN:- M. Appan Rao

....Applicant.

AND

1. The Sub-Divisional Officer, Phones, Eluru-534001.
2. The Dy.General Manager, Telecom, Eluru-534050.
3. The Director-General, Telecom, (representing Union of India), New Delhi-110001.

....Respondents.



FOR THE APPLICANTS Mr.C.Suryanarayana, Advocate.

FOR THE RESPONDENTS: Mr.E.MADANMOHAN RAO, Addl.CGSC, CA

C O R A M : The HON'BLE MR.B.N.JAYASIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR.D.SURYARAO: MEMBER (JUDICIAL)

* * * * *

The Tribunal made the following Order:-

" Admit. Notice to respondents for filing counter within six weeks before the Registrar.

By way of Interim Orders we direct that if any casual labour who were appointed after 1-1-1986 are being engaged, the applicant should be re-employed in preference to them, pending disposal of the O.A. "

Sd/- X X X X X
(B.N.JAYASIMHA)
VICE-CHAIRMAN

DEPUTY REGISTRAR (J)

To

1. The Sub-Divisional Officer, Phones, Eluru 534001.
2. The Dy.General Manager, Telecom, Eluru 534050.
3. The Director-General, Telecom (Union of India), New Delhi-110001.
4. One copy to Mr.C.Suryanarayana, Advocate, 1-2-593/50, Srinilayam, Sri Sri Marg, Gagan Mahal, Hyderabad-500029.
5. One copy to Mr.E.Madan Mohan Rao, Addl.CGSC, CAT, Hyderabad.
6. One spare copy.

1/8/90
Office
Sd/- Rao

cm
9/7/80
Draft by: Checked by: Approved by:
D.R.(J)

Typed by: B 20/3 Compared by: -

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR. B.N. JAYASIMHA: (V.C.)

A N D

HON'BLE MR. D. SURYA RAO: MEMBER (JUDL)

A N D

HON'BLE MR. J. NARASIMHA MURTHY: (M) (J)

A N D

HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

DATED: 19.3.90

ORDER/JUDGMENT:

M.A./R.A./C.A./No. _____ in

T.A.No. _____ (U.P.No. _____)

C.A.No. 241/90

Admitted and interim directions
issued. ✓

Allowed.

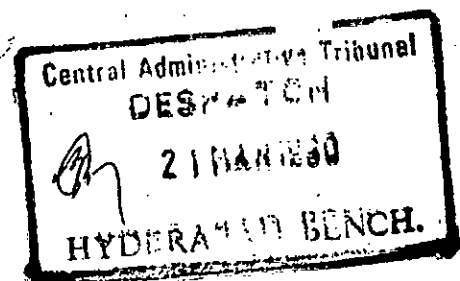
Dismissed.

Disposed of with direction.

M.A. Ordered.

No order as to costs.

Sent to Xerox on:



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O.A.No. 241/90.

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FOR THE RESPONDENTS: Mr.E.MADANMOHAN RAO, Addl.CGSC, CA

C O R A M : The HON'BLE MR.B.N.JAYASIMHA: VICE-CHAIRMAN
AND

THE HON'BLE MR.D.SURYARAO: MEMBER(JUDICIAL)

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Sd/-X X X X X
(B.N.JAYASIMHA)
VICE-CHAIRMAN.

Sd/-X X X X X
(D.SURYARAO)
MEMBER(JUDICIAL).

//True Copy//

A. Sundar Rao
COURTOFFICER.
20/3/90

To

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